

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH
COURT NO.IV

EXCISE APPEAL NO. 50186 / 2021

[Arising out of Order-in-Appeal No. 75 & 76 /2020 dated 16.9.2020 passed by the Commissioner(Appeals) Central Excise & CGST, Jaipur]

CASTEX TECHNOLOGIES LIMITED
SP(A) 502, RIICO Industrial Area
Bhiwadi, Rajasthan.

APPELLANT

VS.

COMMISSIONER, CENTRAL TAX,
CENTRAL EXCISE – ALWAR (Rajasthan)

RESPONDENT

APPEARANCE:

Shri Hemant Bajaj & Shri Dhruv Tiwari, Advocates for the Appellant
Shri Mahesh Bhardwaj, Authorised Representative for the Department

CORAM:

HON'BLE MRS RACHNA GUPTA, MEMBER (JUDICIAL)

Date of Hearing/Decision: February 18, 2022

FINAL ORDER No. 50167-50168 / 2022

PER RACHNA GUPTA

The Appeal is allowed. For order, see order of date in Excise Appeal No. 50185 of 2021.

(RACHNA GUPTA)
MEMBER (JUDICIAL)